

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 424**  
**IA/196/ND/2024, Restoration**  
**App/49/ND/2023 in CP/52/45QA/ND/2022**

**IN THE MATTER OF:**

M/s Sarda Mines Pvt Ltd	...	Applicant
Versus		
M/s Navdeep Portfolio Pvt Ltd	...	Respondent

**Under Section 45QA RBI Act.**

**Order delivered on 16.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Prashant Mehta, Mr. Charanpreet Singh, Advs.
For the Respondent	: Mr. Naman Singhal, Mr. Govind Pathak, Mr. Harsh Gautam, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA No. 196/ND/2024**

This is an application filed under Rule 11 of NCLT Rules on behalf of Petitioner seeking to set aside order dated 02.01.2024 wherein Petitioner was proceeded ex parte. Mr. Prashant Mehta, Learned Counsel for the applicant-M/s Sarda Mines Private Limited and Mr. Naman Singhal, Learned Counsel for the respondent- Navdeep Portfolio Private Limited are present physically. Arguments heard by both the sides. Considering the facts and circumstances mentioned in the application and arguments heard by both the sides, this Tribunal allows the present application i.e. IA No. 196/ND/2024 and order dated 02.01.2024 is set aside. IA No. 196/ND/2024 stands allowed and disposed of.

**Restoration Application No. 49/ND/2023**

This is an Application to restoration the Interlocutory Application No. 264/2023 under Rule 48 of NCLT Rules, 2016. In the present Restoration Application No. 49/ND/2023, Mr. Naman Singhal, Learned Counsel for the

Applicant-Navdeep Portfolio Private Limited and Mr. Prashant Mehta, Learned Counsel for the Respondent-M/s Sarda Mines Private Limited are present physically. Arguments heard by both the sides. Considering the facts and circumstances mentioned in the application and arguments heard by both the sides, this Tribunal allows the present application i.e. Restoration Application No. 49/ND/2023 in CP/52/45QA/ND/2022. Both the parties are directed to be present on 03.09.2024 for final hearing. Restoration Application No. 49/ND/2023 stands disposed of.

**CP/52/45QA/ND/2022**

Learned Counsel for the respondent in CP/52/45QA/ND/2022 seeks permission to file reply within two weeks. Two weeks' time is granted to the respondent to file reply in CP/52/45QA/ND/2022, with copy in advance to the opposite side. Let this matter be posted to **03.09.2024**.

Sd/-

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**